

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4965
ANSWERED ON:25.08.2000
DIFFERENTIAL QUANTITY OF KEROSENE
ABDUL RASHID SHAHEEN;MANI SHANKAR AIYAR

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the differential quota of Kerosene are allotted to different States and to PDS outlets in rural and urban areas respectively;
- (b) if so, the reasons therefor and the criteria adopted for allotment of kerosene oil, State-wise;
- (c) the steps proposed to be taken by the Government to end such anomalies;
- (d) whether the Government propose to enhance the kerosene quota for States; and
- (e) if so, the details thereof, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIRAM CHAUHAN)

(a), (b), (c), (d) & (e) : Kerosene is an allocated product. Central Government makes bulk allocations of Kerosene to the States and Union Territories and its distribution within the State and its monitoring is the responsibility of the concerned State Government. State Governments decide on the district wise allocation and the quantity to be allocated to ration card holders in rural and urban areas.

Allocation of kerosene is made on historical basis i.e., past years supplies plus additional allocation out of increase given at national level. Possible increase is given out of the additional availability at the country level, in accordance with a formula under which higher allocation out of additional quantity, is given to States with lower per capita availability so as to reduce inter-state disparity over a period of time.